276

been allowed the benefit of revision of the scales of pay as recommended by various Pay Commissions from time to time and, as made applicable to similarly placed other voluntary organisations; and

(b) if not, what steps Government contemplete to ensure that such staff, appointed for a national cause, gets, equal treatment in matter of pay with their counterparts in similar other voluntary organisations run on Government's grant-in-aid, especially when the Association has committed in its service rules to protect the scales of pay of Government aided staff on each revision as per recommendations of Pay Commissions set up from time to time?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b) The position is being ascertained from Delhi Administration and will be placed on the Table of the House of its receipt.

Legal expenses of the Family Planning Association of India, New Delhi

2982. SHRI JAGDISH PRASAD MATHUR: Will the Minister of HEALTH AND FAMILYWELFARE be pleased to state:

- (a) the number of court cases in which the Family Planning Association of India, New Delhi Branch, has been engaged during the last 5 years, against its own employees, with break-up figures of the cases—
- (i) decided so far, and with what results;
 - (ii) ad-interim stays granted, and
 - (iii) pending
- (b) the amount spent on these litigations, including specification of fess paid to counsels, out of the

grant-in-aid sanctioned exclusively for family welfare programme;

(c) what steps Government are taking to varify that the grant-in-aid is utilised exclusively for the family welfare programmes for which it is sanctioned and not for purposes of litigation?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) According to information available from Family Planning Association of India (FPAI), New Delhi Branch, it has been engaged in eight such litigations, Out of these, two have been decidedone in favour of the Family Planning Association of India and in the remaining case, the court has ordered payment of one year's wages as terminal compensation. Initial stay granted in one case has since been vacated. Six cases are pending in the court.

- (b) As reported by the Delhi Administration, no amount has been spent on these litigations out of the grant-in-aid sanctioned to Family Planning Association of India. New Delhi Branch exclusively for family welfare programme.
- (c) Grant-in-aid paid to the institutions is subject to audit by Examiner Local Fund Accounts who sees that the amount is utilised execlusively for family welfare programme for which it is sanctioned.

Permission to issue liquor trading licences

2983. SHRI NYODEK YONG-GAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Central Government have permitted the Government of Arunachal Pradesh to issue liquor trading licences in the State; and
- (b) if not, what are the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) Purchase and sale of intoxicating liquors is a State subject as listed in the Seventh Schedule of the Constitution of India. No permission is required to be issued to State Governments under the provisions of the Industries (Development & Regulation) Act 1951 for issue of liquor trading licences.

Written Answers

उद्योग के क्षेत्र में विदेशी सहयोग में कर्म 2984 श्री राम जेठमलानी : सरदार जगजीत सिंह ग्ररोड़ा :

क्या उद्योग मंत्री 16 ग्रगस्त, 1990 को राज्य सभा में तारांकित प्रश्न 111 के दिये गये उत्तर को देखेंगे ग्रौर यह बताने की कृपा करेंगे कि :

- (क) वालू वर्ष के दौरान जून, 1990 तक किए गए विदेशी समझौतों की संख्या कितनी है और जिन श्रौद्योगिक क्षेत्रों के लिए समझौता हुस्रा है उनका ब्यौरा क्या है: श्रौर
- (ख) इन समझौतों के स्रंतर्गत कितनी विदेशी पूंजी का निवेश किए जाने का विचार है ?

उद्योग मंत्री (श्री अजीत सिंह): (क) से (ख) 1.1.90 से 30.6.90 की अवधि के दौरान 359 विदेशी सहयोग प्रस्ताव स्वीकृत किये गये थे। इनमें 7504.47 लाख रू0 की राशि की विदेशी इक्विटी भागीदारी 115 अनुमीदन शामिल है।

इस म्रवधि के दौरान स्वीकृत विदेशी सहयोगों के उद्योगवार ब्यौरे दर्शाने वाला एक विवरण संलग्न है। (नीचे देखिये)

विवरण

1-1-90 से 30-6-90 की अवधि के दौरान किये गये विदेशी सहयोग अनुदानों का उद्योगवार ब्यौरा

ऋ.स.	उद्योग का नाम					1990 (जून तक) ग्रनुमोदनों की संख्या	
1.	धातुकर्मी उद्योग		•	•		•	19
2.	ईधन		,	•		•	2
3.	वायलर ग्रौर भाप जनिह	ाण संयंत्र				•	6
4.	बिजली के उपकरण	•			•	•	39
5.	दूर संचार	•			•	•	24
6.	परिवहन .	•	• •		•	•	12
7.	ग्रौद्योगिक मशीन री		•	•			34
8.	मशीनी श्रौजार	•	•	•			15
9.	. विविध मैकेनिकल ग्रौर इंजीनियरो उद्योग					•	48
10.	वाणिज्यिक कार्यालय ग्रं	ौर घरेलू र	उपकरण	•		•	4
11.	चिकित्सा और शल्य उप	क्र रण	•		•	•	2